

**THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT ACT, 1998**

No. 18 OF 1998

[7th July, 1998.]

An Act further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

**CHAPTER I**

**PRELIMINARY**

1. (1) This Act may be called the High Court and Supreme Court Judges (Conditions of Service) Amendment Act, 1998.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of January, 1996.

**CHAPTER II**

**AMENDMENT OF THE HIGH COURT JUDGES (CONDITIONS OF SERVICE) ACT, 1954**

28 of 1954.

2. In the long title to the High Court Judges (Conditions of Service) Act, 1954 (hereinafter referred to as the High Court Judges Act), for the words "certain conditions of service", the words "salaries and certain conditions of service" shall be substituted.

Amendment of long title.

3. In section 1 of the High Court Judges Act, for the brackets and words "(Conditions of Service)", the brackets and words "(Salaries and Conditions of Service)" shall be substituted.

Amendment of section 1.

Amendment of  
Chapter III.

4. In Chapter III of the High Court Judges Act,—

(a) for the heading "PENSIONS", the heading "SALARIES AND PENSIONS" shall be substituted; and

(b) after the heading as so substituted and before section 14, the following section shall be inserted, namely:—

Salaries of the  
Judges.

"13A. (1) There shall be paid to the Chief Justice of a High Court, by way of salary, thirty thousand rupees per mensem.

(2) There shall be paid to a Judge of a High Court, by way of salary, twenty-six thousand rupees per mensem."

## CHAPTER III

## AMENDMENT OF THE SUPREME COURT JUDGES (CONDITIONS OF SERVICE) ACT, 1958

Amendment of  
long title.

5. In the long title to the Supreme Court Judges (Conditions of Service) Act, 1958 (hereinafter referred to as the Supreme Court Judges Act), for the words "certain conditions of service", the words "salaries and certain conditions of service" shall be substituted.

41 of 1958.

Amendment of  
section 1.

6. In section 1 of the Supreme Court Judges Act, for the brackets and words "(Conditions of Service)", the brackets and words "(Salaries and Conditions of Service)" shall be substituted.

Amendment of  
Chapter III.

7. In Chapter III of the Supreme Court Judges Act,—

(a) for the heading "PENSIONS", the heading "SALARIES AND PENSIONS" shall be substituted; and

(b) after the heading as so substituted and before section 13, the following section shall be inserted, namely:—

Salaries of the  
Judges.

"12A. (1) There shall be paid to the Chief Justice of India, by way of salary, thirty-three thousand rupees per mensem.

(2) There shall be paid to a Judge of the Supreme Court, by way of salary, thirty thousand rupees per mensem."

## CHAPTER IV

## TRANSITIONAL PROVISION

Arrears.

8. The difference of salary payable to a Judge of a High Court under the High Court Judges Act or a Judge of the Supreme Court under the Supreme Court Judges Act, as amended by this Act, and salary payable to such Judge but for this Act, shall be paid in two instalments, the first instalment being five thousand rupees plus fifty per cent. of the balance of such difference to be paid as early as may be practicable, and the second instalment to be paid within such period as may be decided by the Central Government.

Repeal and  
saving.

9. (1) The High Court and Supreme Court Judges (Conditions of Service) Amendment Ordinance, 1998 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the High Court Judges Act and the Supreme Court Judges Act, as amended by the said Ordinance shall be deemed to have been done or taken under the High Court Judges Act and the Supreme Court Judges Act, as amended by this Act.

Ord.  
11 of 1998.

**THE APPROPRIATION (RAILWAYS) No. 3 ACT, 1998**

No. 19 OF 1998

[17th July, 1998.]

An Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1998-99 for the purposes of Railways.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (Railways) No. 3 Act, 1998.

Short title.

2 of 1998.

2. From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate [inclusive of the sums specified in column 3 of the Schedule to the Appropriation (Railways) Vote on Account Act, 1998] to the sum of fifty-one thousand and ninety-two crores, sixty-one lakhs and forty-six thousand rupees towards defraying the several charges which will come in course of payment during the financial year 1998-99, in respect of the services relating to Railways specified in column 2 of the Schedule.

Issue of  
Rs. 51092,61,46,000  
out of the  
Consolidated  
Fund of India  
for the financial  
year 1998-99..

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Appropriation.